

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-70-2020**

Melwyn Fernandes ... Petitioner
Versus
The State of Goa & Ors. ... Respondents

Mr. C. Padgaonkar, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. G. Shetye, Additional Government Advocate for Respondent Nos.1 to 4.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:- 30th June, 2020

P.C.

Heard Mr. Padgaonkar, learned counsel for the Petitioner.
Mr. D. Pangam, learned Advocate General appears on behalf of Respondent Nos.1 to 4 alongwith Mr. G. Shetye.

2. Issue notice to the remaining Respondents, returnable in four weeks.

3. In addition to the usual mode of service, the private service is also permitted upon the unserved Respondents.

4. If in case the Respondents wish to file reply, they may do so

by serving an advance copy upon the learned counsel for the Petitioner. Rejoinder, if any, to be filed within two weeks thereafter. Liberty is granted to apply.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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